(2021) 05 SEBI CK 0222

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 191 Of 2021, Appeal No.315 Of 2021

Rishabh Jain APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 10-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0222

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : P. N. Modi, Kalpana Desai, Joby Mathew, Anshuman Sugla, Arihant Agarwal, Vishal Kanade, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. There is a delay in the filing of the appeal. For the reasons stated in the application, cause shown is sufficient. The application is allowed.

2. Heard the learned counsel for the parties. We allow three weeks time to the respondent to file reply. Three weeks thereafter to the appellant to file

rejoinder. List on 5th July, 2021.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

